

(2023) 03 OHC CK 0054

In the Orissa High Court

Case No : Writ Petition (C) No. 4354 Of 2023

Susanta Sahoo And Others

APPELLANT

Vs

State Of Odisha And Another

RESPONDENT

Date of Decision : 09-03-2023

Acts Referred:

Citation : (2023) 03 OHC CK 0054

Hon'ble Judges : Arindam Sinha, J;S. K. Mishra, J

Bench : Division Bench

Advocate : D.D. Mohapatra, G.N. Rout

Final Decision : Disposed Of

Judgement

1. Mr. Mohapatra, learned advocate appears on behalf of petitioners. He submits, his clients are street vendors carrying on their vending business in Bhanjakala Mandap, Kalpana Square, Bhubaneswar. All of his clients have letters of recommendation issued for availing benefits under the Central Vending Scheme as well as provisional certificates/certificates of trade license, issued by Bhubaneswar Municipal Corporation (BMC).

2. Mr. Rout, learned advocate, Additional Standing Counsel appears on behalf of State and points out some of petitioners have shops running business of making photo copies.

3. We are not inclined to direct issuance of notice on BMC. Instead, said opposite party is directed to consider and deal with the respective representations made by petitioners, copies of which are at pages 14, 19, 24, 29, 34 and 39. The representations are undated but received by the office on 7th February, 2023.

4. Till two weeks after informing petitioners fate of their applications, said opposite party will not take any coercive steps. We make this direction because we are satisfied BMC is aware of existence of petitioners, in having issued the provisional certificates/certificates of trade license to them.

5. The writ petition is disposed of.

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